

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**ORIGINAL APPLICATION NO.060/01255/2019  
Chandigarh, this the 10<sup>th</sup> day of December, 2019**

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)**

Bhavya Saini, age 29 years, Daughter of Sh. Suresh Kumar Saini, Resident of House No. 132, Shivalik Enclave, Mani Majra, Panchkula, Haryana – 134107 (Group A)

**....Applicant**

**(Present: Mr. A.K. Sharma, Advocate for Mr. Shalender Mohan, Advocate)**

**Versus**

1. Union of India through its Secretary, Ministry of Personnel, Public Grievances and Pensions, Govt. of India, Department of Personnel and Training, Training Division, North Block, New Delhi -110011.
2. Union Public Service Commission through its Secretary, New Delhi – 110011.

**..... Respondents**

**(Present: Mr. Sanjay Goyal, Advocate for resp. No. 1**

**Mr. B.B. Sharma, Advocate for Resp. No. 2)**

**ORDER (Oral)**

**SANJEEV KAUSHIK, MEMBER (J)**

1. Applicant Bhavya Saini, who appeared in the Civil Services Examination, 2108, is before this Court seeking issuance of a direction to the respondents to decide her pending representation dated 18.08.2019 (Annexure P-4).
2. Heard.
3. Learned counsel argued that the applicant appeared in the Civil Services Examination, 2018, and was declared successful. She was ranked 550 in the said examination. He contends that the selected candidates have



been allocated service but the name of the applicant does not figure in the service allocation list (Annexure A-3). He further submitted that the applicant has also not received any communication in this regard from the respondents. It is submitted that the applicant moved a representation dated 18.08.2019 (Annexure P-4), which has not been answered till date. Thereafter the applicant moved an application under RTI, seeking information as to why she has not been allocated service, which has been answered vide letter dated 04.10.2019 stating that creamy/Non-creamy layer status of the applicant has not been decided yet, therefore, no information could be provided.

4. Learned counsel prayed that since the basic Foundation Training Course is going to start on 16.12.2019 and the representation of the applicant is pending consideration, therefore, a direction be issued to the Respondent No. 1 to decide her representation expeditiously so that she could know her fate and the reason why she has not been allocated to any service.

5. Issue notice to the respondents.

6. At this stage, Mr. Sanjay Goyal, Sr. CGSC, appears and accepts notice on behalf of Respondent No. 1 and Mr. B.B. Sharma, Advocate, accepts notice on behalf of Respondent No. 2.

7. Considering the short prayer made by the applicant, I deem it appropriate, in the interest of justice, to dispose of the O.A., in limine, with a direction to Respondent No. 1 to take a call and decide the indicated representation (Annexure P-4) of the applicant, by passing a reasoned and speaking order in accordance with law, within a period of 10 days from today. The order so passed be duly communicated to the applicant.



8. Needless to mention that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case. No costs.

**(SANJEEV KAUSHIK)  
MEMBER (J)**

**Dated: 10.12.2019**

**PLACE: CHANDIGARH**

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